



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 617
IB-2421(ND)/2019**

IN THE MATTER OF:

M/s. Nivedan Fin-Invest Lease Ltd.

...PETITIONER

Vs.

M/s. Fusible Metals Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

**Order delivered on 25.08.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Applicant/Liquidator

:Mr. Pankaj Agarwal, Advocate.

ORDER

Having heard the submissions made by the counsel for the Resolution Professional. The dissolution process is complete in all respects. Therefore, this matter as well as IA/4907/2020 need not be listed again.

**(Rahul Bhatnagar)
Member (T)**

**(P.S.N Prasad)
Member (J)**



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National Company Law Tribunal
New Delhi

बॉबी नारायण / Bobby Narayan
सहायक रजिस्ट्रार / Assistant Registrar
राष्ट्रीय कम्पनी विधि अधिकरण
National Company Law Tribunal
भारत सरकार / Govt. of India

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 104
IB-2421(ND)/2019**

IN THE MATTER OF:

M/s. Nivedan Fin-Invest Lease Ltd.

...PETITIONER

Vs.

M/s. Fusible Metals Pvt. Ltd.

...RESPONDENT

Section

U/s 7 OF IBC Code, 2016

**Order delivered on 18.07.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Liquidator

**:Mr. Pankaj Agarwal & Mr. Shaswat
Srivastava, Advocates for Mr.
Sudhanshu Gupta, Liquidator.**

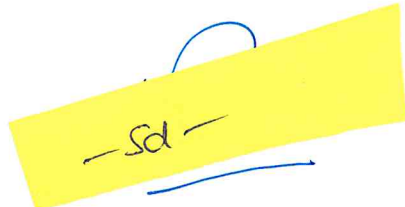
ORDER

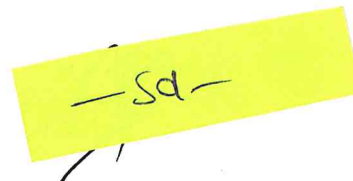
IA/3197/2022

This is an application under Regulation 14 of IBBI (LP) Regulations 2016 read with Rule 11 of NCLT Rules 2016 for early dissolution of M/s. Fusible Metals Pvt. Ltd. initiated under Section 33 of IB Code 2016 along with affidavit.

We have heard the submissions made by the Ld. Counsel for the Liquidator. Ld. Counsel for the Liquidator has prayed for passing order for dissolution of the Corporate Debtor and direct Registrar of Companies for Delhi and Haryana to delete the name of Corporate Debtor from its Register and also dispose of the application bearing IA No. 4907 of 2020 filed by Erstwhile RP under Section 43 & 66 of the IB Code 2016 and to relieve the Liquidator Mr.

(Annu)





Sudhanshu Gupta, Insolvency Professional from all its official duties relating to the Corporate Debtor.

Having heard the submissions made by the Ld. Counsel and having noted the contents the order in this matter is **reserved**.

IA/3198/2022

The final report as per Regulations 45 of IBBI (LP) Regulations 2016 with respect to the Liquidation process initiated under Section 33 of the IB Code 2016 along with the affidavit. The final report along with all its annexures are taken on record with just exceptions.



(Rahul Bhatnagar)
Member (T)



(P.S.N Prasad)
Member (J)